

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of corporate debtor INDRADEV GOODS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 22/01/2008
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No.of corporate debtor U51909WB2008PTC121985
5.	Address of the registered office and principal office (if any) of corporate debtor Address of Corporate Debtor as per website of Ministry of Corporate Affairs: 235/2A, AJC BOSE ROAD, 3 rd FLOOR, KOLKATA-700020, WEST BENGAL.
6.	Insolvency commencement date in respect of corporate debtor 08.01.2021
7.	Estimated date of closure of insolvency resolution process 180 days from the date of Insolvency commencement date which is 07.07.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Uday Narayan Mitra Registration No.: IBB/I/PA-001/IP-P00793/2017-18/11360
9.	Address and e-mail of the interim resolution professional, as registered with the Board Uday Narayan Mitra 72/1, Dawnagazi Road, Bally,Kolkata, West Bengal-711201 udaynarayanmitra@yahoo.co.uk
10.	Address and e-mail to be used for correspondence with the interim resolution professional Correspondence Address: 72/1, Dawnagazi Road, Bally,Kolkata, West Bengal -711201 Mobile. 94335-32994/8240850244
11.	Last date for submission of claims 22/01/2021 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link https://ibbi.gov.in/downloadform.html Physical Address:NA

FOR THE ATTENTION OF THE CREDITORS OF INDRADEV GOODS PRIVATE LIMITED
 Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INDRADEV GOODS PRIVATE LIMITED on [08/01/2021].

The creditors of INDRADEV GOODS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before [22/01/2021] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/01/2021
 Place: KOLKATA



Uday Narayan Mitra
 Uday Narayan Mitra
 Interim Resolution Professional
 IBB/I/PA-001/IP-P00793/2017-18/11360